



सत्यमेव जयते

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE PROVINCIAL SMALL CAUSE COURTS

(GUJARAT AMENDMENT) BILL, 2015.

GUJARAT BILL NO. 2 OF 2015.

A BILL

further to amend the Provincial Small Cause Courts Act, 1887 in its application to the State of Gujarat.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Provincial Small Cause Courts (Gujarat Amendment) Act, 2015. Short title and commencement.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

**Amendment of
section 15 of
IX of 1887.**

2. In the Provincial Small Cause Courts Act, 1887, in its application to the State of Gujarat, in section 15, in sub-section (3), for the words "two lacs rupees", the words "ten lacs rupees" shall be substituted. **IX of 1887.**

**Transfer of
pending cases.**

3. All suits and applications of a civil nature wherein the subject matter exceeds in amount or value two lacs rupees but does not exceed ten lacs rupees pending in the District Courts immediately before the commencement of the Provincial Small Cause Courts (Gujarat Amendment) Act, 2015 shall after such commencement stand transferred to and be disposed of by the Judge, Small Cause Court within the local limit of his ordinary jurisdiction. **Guj.of
2015.**

STATEMENT OF OBJECTS AND REASONS

Under the existing provisions of the Provincial Small Cause Courts Act, 1887, the pecuniary jurisdiction of all suits of civil nature is upto rupees two lacs since 2002. In view of the fall in the purchase value of the rupee and the substantial appreciation in value of immovable property in the recent times, it is considered necessary to raise such pecuniary jurisdiction of the Court of Small Cause from two lacs rupees to ten lacs rupees.

This Bill seeks to amend the said Act to achieve the aforesaid object.

PRADEEPSINH JADEJA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative power in the following respect:-

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Gandhinagar,
Dated the 12th February, 2015.

PRADEEPSINH JADEJA.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 12th February, 2015

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.